

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 1144
TO BE ANSWERED ON 17.12.2018

Visva Bharti

1144. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the CAG audit of the Visva Bharti University has raised any point for non-compliance with the regulation relating to financial matters during the said period;
- (b) if so, the details thereof; and
- (c) the corrective steps/action taken by the Government against authority of Visva Bharti and also to resolve the various issues of the University amicably?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) to (c): The Visva-Bharati has informed that the Comptroller and Auditor General of India (CAG) conducts annual audit on financial, administrative and establishment matters of the University as a routine feature. The CAG has made some observations on routine financial matters over the past few years. The University takes administrative action in connection with the audit observations, and reports its action taken in this regard to the CAG regularly as per extant procedure. The Separate Audit Reports duly audited by the CAG are submitted to Parliament every year. Besides, the various academic and administrative issues are resolved by the University administration following the provisions of the Act & Statutes of the University and the relevant guidelines issued by the Government of India and the UGC from time to time.
